

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.804/MP/2025

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Article 11.2.3 of the PPA dated 31.01.2024 seeking payments of invoices raised towards Monthly Fuel Cost Adjustment for the period of supply from 01.04.2024 to 31.07.2024 along with Late Payment Surcharge and Interest.

Petitioner : Adhunik Power and Natural Resources Limited (APNRL)

Respondents : Haryana Power Purchase Centre (HPPC) and Ors.

Date of Hearing : **31.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Akshat Jain, Advocate, APNRL
Shri Pranav Sachdeva, Advocate, APNRL
Shri Sayan Ghosh, Advocate, APNRL
Shri Sanyam Jain, Advocate, APNRL
Shri Shiv Singh, APNRL
Ms. Poorva Saigal, Advocate, HPPC
Ms. Pallavi Saigal, Advocate, HPPC
Ms. Kaavya Madaan, Advocate, HPPC
Shri Ravi Kishore, Advocate, PTC
Ms. Deepti Dash, Advocate, PTC

Record of Proceedings

During the hearing, the learned counsel for the Petitioner and the Respondents made detailed submissions and concluded their respective arguments.

2. Based on their request, the Commission permitted both sides to file their respective note of arguments/written submissions, if any, within two weeks with a copy to the other side.
3. Subject to the above, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

